

Displaying of citizens charter

3784. SHRI RAJEEV CHANDRASEKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government has directed all the Ministries, Departments, Public Sector Enterprises and other Government organisations to display their citizens charter to ensure time bound delivery of services by them;

(b) if so, the details thereof; and

(c) the present status of implementation of this directive by the Ministries, Departments etc.?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Central Government of India has issued guidelines and circulars, from time to time since 1997, to Ministries/Departments/Organizations and to State Governments and Union Territory Administrations, to prepare Citizens Charters and give them a wide publicity and display them to the public. In 2005, Sevottam Quality Management System Framework for quality service delivery was prepared by the Central Government in which Citizens Charter is one of the three modules, the other two being Grievance Redress System and Capability Building. Guidelines on Sevottam have been issued from time to time to sensitize Ministries/Departments/Organizations to adopt this framework.

(c) The above guidelines are implemented by Ministries/Departments/Organizations in a decentralized manner. The Department of Administrative Reforms and Public Grievances does not maintain a centralized data base on implementation of the aforesaid guidelines by the Central Ministries/Departments/Organizations.

Study on goods sold by Kendriya Bhandar

†3785. SHRI UPENDRA KUSHWAHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government has never conducted any study to the effect that all items being sold by Kendriya Bhandar are cheaper than those which are available in open market; and

(b) the reasons that prompted the Government to come to this conclusion that items of daily use are available in Kendriya Bhandar at cheaper rates, than the market rates and Kendriya Bhandar plays a vital role in keeping the prices of commodities under control?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Government has not conducted any such study to ascertain that all items being sold by Kendriya Bhandar are cheaper than those which are available in open market. However, Kendriya Bhandar periodically conducts market surveys which reflect that the items of daily use are available in Kendriya Bhandar at cheaper rates than market rates. As such Kendriya Bhandar plays a vital role in keeping prices of commodities under control.

Cases for prosecution sanction

3786. SHRI VIJAY JAWAHARLAL DARDA: Will the PRIME MINISTER be pleased to state:

(a) whether the existing provisions of Prevention of Corruption Act has proved adequate for framing charges, prosecution and adjudication in time-bound manner in spite of the fact that cases for prosecution sanction take unduly long time;

(b) if so, the number of prosecution sanction cases pending for more than four months as on 31st December, 2011;

(c) whether the delay attributable to the procedural constraints only; and

(d) the action that has been taken on Supreme Court's observation made in 2G Spectrum Case that sanctions should be given within four months?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) The Provisions of the Prevention of Corruption Act, 1988 have stood the test of time during the last two decades, as regards framing of charges, prosecution and adjudication. The delay which occurs in the sanctioning of prosecution is mostly on account of detailed scrutiny and analysis of voluminous cases records and evidence, consultation with Central Vigilance Commission (CVC), State Governments and other agencies, and sometimes non-availability of relevant documentary evidence,

As per information provided by the Central Bureau of Investigation (CBI), 31 cases under Prevention of Corruption Act, 1988 were pending for sanction for prosecution in various Ministries/Departments and State Governments for more than four months as on 31.12.2011.